## Central Administrative Tribunal Principal Bench

CP 309/2008 MA 1436/2008 OA 1324/2004

New Delhi this the 15th day of January, 2009

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

Mr. Rudranath Sanyal, S/o Late Somnath Sanyal, R/o 11-B, Royale, Shipra Sun City, Indirapuram, Gazhiabad, UP-201010.

-Applicant.

(By Advocate: Shri S.K. Das)

-VERSUS-

Ms Sushma Singh, Secretary, Minister of Information & Broadcasting, Shastri Bhawan, New Delhi.

-Respondent.

(By Advocate: Shri VK Rao)

ORDER (Oral)

## Shri Shanker Raju:

Heard the counsel on both sides.

2. MA as well as CP are disposed of with a direction to the respondents to take a final decision as to compliance our directions in true letter and spirit may be in consultation with the appropriate authorities within a period of three months from today. If directions are not complied with, liberty is granted to the applicant to revive CP, which is accordingly disposed of. Notices are discharged.

(Dr. Veena Chhotray)
Member (A)

(Shanker Raju) Member (J) 6